

NOTICE

It is hereby notified for the information of the Advocates and Parties appearing-in-person that the Practice Note No.32, dated 4th January 2013 is issued. They are directed to comply with the directions contained therein with immediate effect.

Dated this 5th day of January 2013.

By Order,

A handwritten signature in black ink, appearing to be 'M. S. 5/1/13', written over two parallel diagonal lines.

For Registrar O.S./
Prothonotary & Senior Master
High Court, Bombay.

PRACTICE NOTE No. 32

The Advocates and Parties appearing-in-person are hereby informed that while filing an Arbitration Application under the provisions of Section 11 of the Arbitration & Conciliation Act, 1996, they shall make a specific averment in concluding paragraph of the Arbitration Application, with regard to valuation of the claim proposed to be made before the Arbitrator in terms of the following brackets -

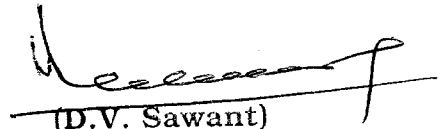
- (a) Upto Rs. 1 Crore.
- (b) Above Rs. 1 Crore and upto Rs. 5 Crores.
- (c) Above Rs. 5 Crores and upto Rs. 25 Crores.
- (d) Above Rs. 25 Crores.

Dated this 4th day of January, 2013.

By Order,



(M.S. Patil)
Registrar (Judl.-I)



(D.V. Sawant)
Registrar (O.S)/
Prothonotary & Senior Master